

BAKHT): (a) to (c). Because of heavy accumulation of arrears of electricity charges against certain allottees of Government quarters, the Delhi Electric Supply Undertaking had decided some time back that security deposit for electric meters should be recovered in cash from allottees of government quarters and that arrears, if any, due from the previous occupant should be cleared by the new allottee before the electricity supply could be restored. On receipt of a number of representations from new allottees of Government quarters, the Undertaking has since decided not to insist on clearance of arrears of old occupants by the new allottees before electricity is restored. However, security will have to be deposited by such allottees in cash as is being done by other consumers.

**Mismanagement of Funds and Construction of Hostel in Jawaharlal Nehru University**

186. PROF. DILIP CHAKRAVARTY: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether there had been mismanagement of funds in the Jawaharlal Nehru University;

(b) whether there had been complaints from the students regarding the construction of Hostels; and

(c) the steps already taken or proposed to be taken in the matter?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) to (c). The information is being collected and will be laid on the Table of the Sabha in due course.

**Spray dried trade waste in Delhi Agency in Kalkaji, Delhi**

187. PROF. DILIP CHAKRAVARTY: Will the Minister of WORKS AND HOUSING AND SUPPLY AND

REHABILITATION be pleased to state:

(a) whether a sizeable part of the land near Kalkaji acquired under the Displaced Persons Land Acquisition Act, 1948 has been sold out to a private Housing Agency operating in Greater Kailash Part II;

(b) if so, whether it violates the provisions of the Act and the Rules made thereunder; and

(c) the steps Government propose to take to accommodate the eligible displaced persons who are in the waiting list and awaiting allotment?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI RAM KINKAR): (a) No, Sir.

(b) Does not arise.

(c) So far as displaced persons from former West Pakistan are concerned, fresh allotments were stopped long back and no displaced persons are on the waiting list awaiting allotment.

As for the displaced persons from former East Pakistan (now Bangladesh) gainfully employed in Delhi, all those who were found eligible in response to the two Press Notes dated 4-1-1966 and 13-8-1967, were offered plots in Chittaranjan Park. Fresh applications were invited vide Press Note dated 14-1-1977 for the remaining plots in Chittaranjan Park, which are to be allotted by draw of lots amongst those found eligible.

**Spray Dried Trade waste in Delhi Milk Scheme**

188. SHRI P. RAJAGOPAL NAIDU: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether seventy to eighty tons of spray dried trade waste kept in the store of Delhi Milk Scheme has gone bad;